

FORM A
PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

FOR THE ATTENTION OF THE CREDITORS OF M/s BN PACK CORRUGATED PRIVATE LIMITED

| RELEVANT PARTICULARS | |
|----------------------|---|
| 1. | Name of corporate debtor BN Pack Corrugated Private Limited |
| 2. | Date of incorporation of corporate debtor 28.06.2004 |
| 3. | Authority under which corporate debtor is incorporated / registered ROC- Delhi |
| 4. | Corporate Identity No. / Limited Liability Identification No. of corporate debtor U27310DL2004PTC127213 |
| 5. | Address of the registered office and principal office (if any) of corporate debtor A-37, Swasthya Vihar, Delhi, Delhi, India, 110092 |
| 6. | Insolvency commencement date in respect of corporate debtor 14.08.2024 Order was received by Interim Resolution Professional via email on 16.08.2024. |
| 7. | Estimated date of closure of insolvency resolution process (10.02.2025) (180 days from the CIRP commencement date i.e. 16.08.2024) |
| 8. | Name and registration number of the insolvency professional acting as interim resolution professional Name of IRP: Harmeet Kaur Reg. No. IBBI/PA-002/IP-N00948/2020-2021/13076 |
| 9. | Address and e-mail of the interim resolution professional, as registered with the Board Address: C-10, LGF, Lajpat Nagar-III, New Delhi- 110024. E-mail: harmeet.kaur@rrinsolvency.com |
| 10. | Address and e-mail to be used for correspondence with the interim resolution professional Address: C-10, LGF, Lajpat Nagar-III, New Delhi- 110024. E-mail: bnpackincirp@gmail.com, harmeet.kaur@rrinsolvency.com |
| 11. | Last date for submission of claims 01.09.2024 |
| 12. | Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional N.A. |
| 13. | Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class) N.A. |
| 14. | (a) Relevant Forms and (b) Details of authorized representatives are available at: a) https://www.ibbi.gov.in/home/downloads b) N.A. |

Notice is hereby given that Hon'ble National Company Law Tribunal, Delhi Bench- VI has ordered commencement of a Corporate Insolvency Resolution Process of **M/s BN Pack Corrugated Private Limited** on 14.8.2024 (Order was received by Interim Resolution Professional via email on 16.08.2024).

The creditors of **M/s BN Pack Corrugated Private Limited** are hereby called upon to submit their claims with proof on or before **01.09.2024** to the Interim Resolution Professional at the address mentioned against entry No. 10. The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

Submission of false or misleading proofs of claim shall attract penalties.



Harmeet Kaur

Interim Resolution Professional in the matter of

M/s BN Pack Corrugated Private Limited (Undergoing CIRP)

IBBI Reg. No IBBI/PA-002/IP-N00948/2020-2021/13076

Regd Office of Company: A-37, Swasthya Vihar, Delhi- 110092

Regd Office of IRP: C-10, LGF, Lajpat Nagar-III, Delhi – 110024

Partner of IRP: RRR Insolvency Service Experts LLP

Email id: bnpackincirp@gmail.com, harmeet.kaur@rrinsolvency.com

Date: 18.08.2024
Place: New Delhi

AFA Valid upto: 30.06.2025 | Mobile No. +91 7838777119